

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA -286 of 2010 in  
D.F.R. No. 817 of 2009**

**Dated : 10<sup>th</sup> August, 2011**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of:**

**U.P. Power Corporation Limited .... Appellant (s)**

**Versus**

**Jagannath Steel Pvt. Ltd. & Anr. ... Respondent (s)**

Counsel for the Appellant (s) : Mr. Pradeep Misra

Counsel for the Respondent (s) : Mr. Vishal Dixit for R.1

Mr. Kunal Verma & Mr. Ashok Kr. Singh for R.2

**ORDER**

The learned counsel for the Respondent No.2 again seeks time to file the Written Submissions. As a matter of fact, we have given time to the Respondent for filing the Written Submissions both on 13.07.2011 and 04.08.2011. But, still the Written Submissions on behalf of the Respondent, have not been filed. On the other hand, the Appellant has filed the Written Submissions on 04.08.2011.

As a last chance, the time is being granted. Post the matter on **25.08.2011**. In the meantime, the learned counsel for the Respondent is directed to file the reply Written Submissions on or before 24.08.2011 after serving copy on the other side.

**(V.J. Talwar )  
Technical Member**

TS/KS

**(Justice M. Karpaga Vinayagam)  
Chairperson**